



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Legislative Diploma No. 645
dated 30-3-1933
(Amendment) Bill, 2013**

(Bill No. 11 of 2013)

AS
~~(To~~ be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
APRIL, 2013**

**The Goa Legislative Diploma No. 645
dated 30-3-1933**

(Amendment) Bill, 2013

(Bill No. 11 of 2012)

A

BILL

5 *further to amend the Legislative Diploma No. 645
dated 30-3-1933, in its application to the State of
Goa.*

BE it enacted by the Legislative Assembly of Goa
in the Sixty-fourth Year of the Republic of India, as
follows:-

10 **1. Short title and commencement:**— (1) This
Act may be called the Goa Legislative Diploma No.
645 dated 30-3-1933 (Amendment) Act, 2013.

(2) It shall come into force at once.

15 **2. Amendment of Article 54.**— In Article 54 of
the Legislative Diploma No. 645 dated 30-3-1933,
clause (8) shall be omitted.

Statement of Objects and Reasons

The Bill seeks to omit clause (8) of Article 54 of the Legislative Diploma No. 645 dated 30-3-1933 so as to do away with the payment of 3% of the receipts by the Devasthanans to the Government for the funds of beneficence and education.

The Bill seeks to achieve the above object.

Financial Memorandum

The Financial Implication involves are as follows:-

- 1) Annual receipt of about Rs. 7,90,000/- from Devasthanans will be stopped.
- 2) Payment of pension to retired Devasthan Clerks and Peons which is presently paid through Derramas/ receipts will have to be borne from the Government funds.
- 3) Payment of salary and further pension, etc, to the only existing Devasthan Clerk of Ponda Taluka will have to be borne from the Government funds.
- 4) General expenses that are incurred by the Mamlatdars on inspections, auctions, elections, etc of the Devasthanans as Administrators will have to be borne from Government funds.
- 5) Creating of posts of clerks and peons at the four Talukas for assisting the Mamlatdar for administration of Devasthanans, in case of increase in workload of Devasthan matters.
- 6) As the derammas are collected exclusively for payment of Devasthan clerks and peons, and

for expenses of devasthan related issues, the abolition of the same may not create any major burden on the State ex-chequer if the work of Devasthan sections is handled by the staff attached to Mamlatdar offices as how they are doing as on date.

The above Financial Implications were referred to the Finance (Expenditure) Department for concurrence. The Finance (Expenditure) Department have concurred this proposal vide No.3802/F dated 22/04/2013.

**MEMORANDUM REGARDING DELEGATED
LEGISLATION**

No delegated legislation is involved in this Bill.

Porvorim-Goa
Dated: 24th April, 2013

Adv. Francis D'Souza
Minister for Revenue

Assembly Hall
Porvorim-Goa.

N. B. Subhedar
Secretary to the Legislative
Assembly of Goa

**Governor's Recommendation under Article
207 of the Constitution of India**

In pursuance of Article 207 of the Constitution of India, I, Bharat Vir Wanchoo, Governor of Goa, hereby recommend the introduction and consideration of the Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Bill, 2013, by the Legislative Assembly of Goa.

ANNEXURE

BILL NO. 11 OF 2013

The Goa Legislative Diploma No. 645 dated 30-3-1933
(Amendment) Bill, 2013

Art. 54 — It shall be the duty of the Committee:

- 1) To tender declaration of honour before the administrator concerned;
- 2) To inform in writing, the Administrator of having taken charge of the administration of temple, on the same day when it may take place.
- 3) To retain, under joint responsibility of the members, the funds, jewels, ornaments, vessels, implements, clothes, the book of funds, important documents and, in general, any other things belonging to the temple;
- 4) To prepare annually, in the month of March, the budget of receipts and expenditure of the temple and to present it at the Office of Taluka (concelho) Administrator till 10th April, for its submission by the latter to the approval of Government;
- 5) To spend the funds of the temple with required safety, in conformity with and in the terms prescribed under Chapter IV of Title II of this Regulation;
- 6) To collect at the treasury counter the rents, the book-credits as well as those judged through the attorney of the Committee;
- 7) To pay the book-debts, legally verified with the prior authorization of this Administrator, the taxes or impositions that may be allotted to the body of members (mazania) for the expenditure of the Office of Taluka (concelho) Administrator, the salaries of the employees and servants, as well as all the

- expenses sanctioned or ordered by higher authorities;
- 8) To pay 3 per cent. of the receipts to State (Government) for the fund of beneficence and education, in terms of the law;
 - 9) To have the records and book-keeping up-to-date and to render account of annual management, as laid down under this Regulation;
 - 10) To reply within 10 days in the files that may be forwarded for its
remarks or reply;
 - 11) To carry into effect, in the part concerned, the decisions of the constituted authorities, to remark upon and satisfy their requisitions immediately;
 - 12) To have under its inspection the books and the coffers of the temple, being answerable for any fault;
 - 13) To send to the Office of Taluka (concelho) Administrator, quarterly the specified note or balance of the financial position of the coffer.
- Para — The properties of the manager shall become legally mortgaged for the guarantee of deficits settled in balance at the audit proceedings, of any defalcation or losses arising from omissions in which they may be found.

Assembly Hall
Porvorim-Goa
24th April, 2013

N. B. Subhedar
Secretary to the Legislative
Assembly of Goa